

[Secretary]

Boards of Revenue Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 5th December, 1963.'

- (ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Second Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th December, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

12.36 hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL

REPORT OF JOINT COMMITTEE

Shri Thirumala Rao (Kakinada): I beg to present the Report of the Joint Committee on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956.

PUBLIC ACCOUNTS COMMITTEE
SEVENTEENTH REPORT

Shri Tyagi (Dehra Dun): I beg to present the Seventeenth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services) 1961-62 and Audit Report, 1963.

GOA, DAMAN AND DIU JUDICIAL COMMISSIONER'S COURT (DECLARATION AS HIGH COURT) BILL*

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): On behalf of Shri Jawaharlal Nehru, I beg to move for leave to introduce a Bill to declare the Judicial Commissioner's Court for Goa, Daman and Diu to be a High Court for certain purposes of the Constitution.

Shri U. M. Trivedi (Mandsaur): On a point of order. I would like to know whether the pronunciation of the word 'Daman' used by the hon. Minister is correct. He pronounced it as 'Daaman' and not 'Daman'. Some people will hear it and they will say that we do not know the names of our towns.

Mr. Speaker: The hon. Minister in charge of Information and Broadcasting is not broadcasting at this moment.

Shri Hari Vishnu Kamath: I am not opposing the introduction of the Bill. But may I ask on a point of information why it is that two years after the liberation of this Union territory from Portuguese imperialism and even after the recent successful conclusion of elections to Parliament and to the Territorial Council, this territory of Goa should continue to be in the protective custody of the External Affairs Ministry and not under the Home Ministry? Is the Home Minister not capable of looking after them?

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 18-12-63.

Mr. Speaker: We will see when it comes.

Shri Hari Vishnu Kamath: Is not the Home Ministry competent to deal with this matter? It should be transferred from the External Affairs Ministry to the Home Ministry.

श्री प्रकाशवीर शास्त्री (विजनीर) : अध्यक्ष महोदय, आचार्य कृपालानी जी ने अपने ऊपर लगाये गये आरोपों के सम्बन्ध में एक समिति नियुक्त करने के सम्बन्ध में आप से निवेदन किया था। आप ने अभी यह कहा कि यदि विधिवत कोई प्रस्ताव आवेगा तो मैं उस पर विचार कर सकता हूँ। मैं प्रस्ताव करता हूँ कि आचार्य कृपालानी

अध्यक्ष महोदय : इस तरह नहीं, आप लिख कर दें तो मैं उस पर गौर करूँगा।

श्री प्रकाशवीर शास्त्री : मैं ने लिखित रूप में दे दिया है।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to declare the Judicial Commissioner's Court for Goa, Daman and Diu to be a High Court for certain purposes of the Constitution."

The motion was adopted.

Shri Satya Narayan Sinha: I introduce the Bill.

12.38 hrs.

PREVENTIVE DETENTION (CONTINUANCE) BILL—contd.

Mr. Speaker: Further consideration of the following motion moved by Shri Nanda on the 17th December, 1963, namely:

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, be taken into consideration".

Shri Koujalgi may continue his speech.

Shri M. R. Masani (Rajkot): May I know when you propose to call on the hon. Minister to reply?

Mr. Speaker: 4 o'clock?

Shri U. M. Trivedi (Mandsaur): We had agreed to have 10 hours. We will not be able to finish it within that time.

Mr. Speaker: Would the Minister like to reply tomorrow?

The Minister of Home Affairs (Shri Nanda): Yes.

Mr. Speaker: We will conclude the debate today and tomorrow the Minister will reply.

Shri H. V. Koujalgi (Belgaum): Yesterday I was speaking about anti-social activities in rural areas. At least it is my experience that in some villages or in a rural area, *goondas* practically rule. They commit atrocities, extortion and harbour criminals and dacoits. They see that no evidence comes before the court if they are dragged to the court. The whole peace of the village is disturbed only by these one or two persons.

There are cases where a person who gives evidence against another person in a court is murdered or grievously hurt. So, it is difficult even for the police to keep watch against them; nobody comes forward to give evidence in an open court.

Then, what about the communal riots? They go on here and there, not because of trouble between two communities because there are one or two persons who instigated such troubles taking advantage of the ignorant and poor people. If we study the root cause of the communal riots, we can see that it is these anti-social persons who misuse the constitutional rights and try to commit a breach of the law, rather than observe them.